



Annex - 6
[PART I, Section I, para 18 (i) (a)]

Report by the Indian company receiving amount of consideration for issue of shares / Convertible debentures under the FDI Scheme

(To be filed by the company through its Authorised Dealer Category – I bank, with the Regional Office of the Reserve Bank under whose jurisdiction the Registered Office of the company making the declaration is situated, not later than 30 days from the date of receipt of the amount of consideration, as specified in para 9 (I) (A) of Schedule I to Notification No. FEMA 20/2000- RB dated May 3, 2000)

Permanent Account Number (PAN) of the investee company given by the IT Department	<table border="1" style="margin-left: auto; margin-right: auto;"> <tr> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> </tr> </table>																				

No.	Particulars	(In Block Letters)
1.	Name of the Indian company	
	Address of the Registered Office	
	Fax	
	Telephone	
	e-mail	
2.	Details of the foreign investor/ collaborator	
	Name	
	Address	
	Country	
3.	Date of receipt of funds	
4.	Amount	In foreign currency
		In Indian Rupees
5.	Whether investment is under Automatic Route or Approval Route	Automatic Route / Approval Route
	If Approval Route, give details (ref. no. of approval and date)	
6.	Name of the AD through whom the remittance is received	
7.	Address of the AD	



A Copy of the FIRC evidencing the receipt of consideration for issue of shares/convertible debentures as above is enclosed.

(Authorised signatory of the investee company) (Stamp)	(Authorised signatory of the AD) (Stamp)
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FOR USE OF THE RESERVE BANK ONLY:

Unique Identification Number for the remittance received:

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